

Pursuant to the insertion of Section 260 A in the Income Tax Act, 1961, Section 27A of the Wealth Tax Act, 1957 and application of Section 27A of Wealth Tax Act to the proceedings under the Gift Tax Act, 1958, by the Finance (No. 2) Act, 1998, with effect from 1st October, 1998, the following rules are added.

- (1) Appeals under the above provisions of the Income Tax Act, Wealth-Tax Act and Gift Tax shall be numbered as "Tax Appeal (IT/WT/GT)".
- (2) Unless specially assigned, such appeals, including applications, notices of motion, etc. arising there from shall be placed for admission and/or hearing before the Division Bench dealing with tax references.
- (3) Memorandum of appeal in such appeal should be in conformity with the requirements of the said sections and should be accompanied by a statement of facts and the orders of the Tribunal as also of the lower authorities. Any document on which reliance was placed before the Tribunal should also be annexed.
- (4) If, while deciding the appeal, the Tribunal has followed any of its earlier order/orders either in the case of assessee itself in respect of any other assessment year or in case of any other assessee, such order/orders should also be annexed to the memorandum of appeal.
- (5) On being numbered, such appeals shall be placed for admission.